

Sir/Madam,

DEBTS RECOVERY APPELLATE TRIBUNAL (DRATS) - Filling SUB: up of the posts of Chairperson in the Debts Recovery Appellate

Tribunal at Kolkota - Willingness from the eligible officers called

for - Regarding.

REF: Letter No: 7/10/2015-DRT, Dated: 01.05.2015, from the Under Secretary (DRT), to the Government of India, Ministry of Finance, Department of Financial Services, New Delhi.

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I am to state that the Under Secretary to the Government of India, Ministry of Finance, New Delhi, in his letter referred to above has stated that it is proposed to full one anticipated vacancy of Chairperson in Debts Recovery Appellate Tribunal at Kolkoatta and also t prepare a panel of candidates for any unforeseen vacancy of Chairperson in any of the Debts Recovery Appellate Tribunals (DRATs) in the county which may arise upto 31.12.2015. The letter of Under Secretary to the Government of India, New Delhi, along with its enclosures was placed in the High Court's Web site i.e., http://hc.tap.nic.in.

I am, therefore, directed, to request you to circulate the same among the District & Sessions Judges, working in your District/ Unit and the Officers, who were eligible may download the copy of above said letter along with its enclosures from the High Court's Web Site and submit their willingness applications (in original), directly to the High Court, on or before 06.06.2015 by SPEED POST or any other source. Applications received after 06.06.2014 will not be forwarded.

Yours faithfully

To

The Chief Judge, City Civil Court, Hyderabad. 1.

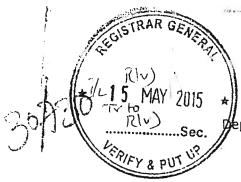
The Metropolitan Sessions Judge, Hyderabad. 2.

The Chief Judge, City Small Causes Court, Hyderabad. 3. 4.

THE PRL. DISTRICT AND SESSIONS JUDGES: Adilabad, Anantapur, Chittoor, Cuddapah, East Godavari at Rajahmundry, Guntur, Karimnagar, Khammam, Krishna at Machilipatnam, Kurnool, Mahabubnagar, Medak at Sangareddy, Nalgonda, Nellore, Nizamabad, Prakasam at Ongole, Rangareddy District, Srikakulam, Visakhapatnam, Vizianagaram, Warangal and West Godavari at Eluru.

The Central Project Co-ordinator, High Court of Judicature at Hyderabad. 5. (with a request to upload the letter along with the letter of the Under Secretary to the Government of India, New Delhi along with its

enclosures in the High Court's Official website.)



No.7/10/2015 -DRT
Government of India
Ministry of Finance
epartment of Financial Services

Jeevan Deep Building, Sansad Marg, New Delhi - 110001

To,

The Registrars General of All High Courts in India

Subject: Filling up of anticipated vacancy of Chairperson, Debts Recovery Appellate 1 B MAY 20 Tribunal (DRAT), Kolkata and preparation of a panel of candidates for filling up unforeseen vacancies that may arise upto 31.12.2015.

Sir/Madam,

I am directed to say that it is proposed to fill one anticipated vacancy of Chairperson, Debts Recovery Appellate Tribunal, Kolkata, and also to prepare a panel of candidates for any unforeseen vacancy of Chairperson in any of the Debts Recovery Appellate Tribunals in the country which may arise upto 31.12.2015.

- 2. The Recovery of Debts Due to Banks and Financial Institutions Act, 1993 (51 of 93), was enacted to provide for establishment of Tribunals for expeditious adjudication and recovery of debts due to banks and financial institutions. Under Section 8 of the Act, 5 Debts Recovery Appellate Tribunals (DRAT's) have been established at Delhi, Mumbai, Kolkata, Chennai and Allahabad.
- 3. The qualifications prescribed for appointment to the post of Chairperson of DRAT are as under:
 - a) A person who is, or has been, or is qualified to be, a Judge of a High Court; or
 - b) A person who has been a member of the Indian Legal Service and has held a post in Grade-I of that Service for at least three years; or
 - c) A person who has held office as the Presiding Officer of a Debts Recovery Tribunal for at least three years.
- 4. The term of office of Chairperson of DRAT is five years or till he attains the age of 65 years, whichever is earlier.
- 5. The service conditions of the persons selected for the post of Chairperson are regulated in accordance with DRAT (Salaries, allowances and other terms and conditions of service of Presiding Officer) Rules, 1993 (copy enclosed).
- 6. It is requested that the names of willing and eligible Judicial Officers and Advocates, who are eligible for appointment as High Court Judges, in the enclosed proforma, may be nominated/forwarded so as to reach this Department (Under Secretary (DRT), Department of Financial Services, Ministry of Finance, 3rd Floor, Jeevan Deep Building, Sansad Marg, New Delhi-110001) by 15th June, 2015. The vigilance clearance and attested photocopies of the Annual Confidential Reports for the last five years i.e. 2010-11 to 2014-15 in case of Judicial Officers may also be furnished.
- 7. The vacancy circular and application proforma is also available on this Ministry's website finmin.nic.in (URL: http://financialservices.gov.in/vacancycirculars_index.asp).

(V.V.S. Kharayat) Under Secretary (DRT)

Tel. No: 011-2374 8769

353

Encl: As above

PROFOLMA

APPLICATION FOR SELECTION TO THE POST OF CHAIRPERSON, DEBTS RECOVERY APPELLATE TRIBUNALS (DRATs)

Ι.	Name	in	Full	(in	Block	Letters)	:
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- 2. Date of Birth:
- 3. Father's Husband's name:
- 4. Present Address:
 - (i) Office (Address with tel. No.):
 - (ii) Residence (Address with Tel. No.:
 - (iii) Email:
- 5. Parent department's complete Address: (with Telephone No. and Fax No., email)
- 6. Educational qualifications:
- 7. (a) Date of entry in the service, if applicable:
 - (b) Name of service:
- 8. Details of postings (in last 10 years):

λ5.	Designation		Organisation	Period		
10.		Office		From	To	
		1		E	1	
				3		
	1	1				

- 9. (a)Present post held:
 - (b) Date of appointment in present post, on regular basis:
 - (c) Present Pay-Scale and Basic pay:
- 10. Date of Retirement:
- 11. Whether any Disciplinary action' charge sheet is pending/contemplated:
- 12. Date of return from previous Deputation, if any:

¥.	(in case of Judicial Officers only)	
	14. (a) Date of Enrollment as Advocate:	
*	(b) Years of practice in High Court:	
	15. How qualified for the post applied for : (Please give full details)	
	16. Whether belong to SC/ST/OBC:	
	17. Preference for place of posting: 1	
	2	9.
1	18. Any other Qualifications/ Experience not covered above:	
Place Date:	ee:	(Name & Signature of Candidate
	OFFICE OF(Cadre Controlling Authori	ity)
registr (strike	Certified that the particulars given above are corretry of the Supreme Court/ High Court/ records of Dependenticulars is not applicable).	
discipli Reports enclose	It is also certified that Shri/Smt is linary proceeding are pending or contemplated against th ts for last 5 years i.e. 2010-11 to 2014-15 (Other than Hed.	clear from vigilance angle and no e officer. The Annual Confidential ligh Court Judges. Advocates) are
of the s Tribunal	It is hereby certified further that this Department shall is said officer, in case selected for the post of Chairpe	have no objection to the relieving erson. Debts Recovery Appellate
Place: Date:		(Name & Signature of Officer with Official Stamp)

िनुह, १९६७ के छपटेलें हारा हो छासित होना । प्रत्य होंगी कामलों में पह परिवारी पविष्य विधि . जियम, 1862 की हफदार होना।

 याला पद्धे: -- फिली दापील ग्रीधकरण का प्रीठातीन स्वीदेकारी सीरे या स्थानाकरण के रोचन (विसर्क संवर्षक . पारील प्रक्रिकरण में कार्यभार प्रतृप करते हैं लिए या प्रक्रि कृत्य है उन्नकी पदाद्य की समाप्ति पर स्वन्यर कारे है किए भी धई राहा हो है) सहा एते, ऐंदिए एते, हैंचनित्र चील्यस्त के परिवहत और ऐसी ही क्रस दातों है संबंध में उन्हों भाषतान आंद उन्हों इसें है इहार होगा को उन्हों म्यांसावन न्यायाहीस (याता राचे) विस्तृ, 1856 में विहित हैं।

> ६ म्हुट्ये यादा दिसाहतः—किसी इपीस पृथिकरण का दीवसीन ग्रहिकारी उन्हीं दरों हे टीर क्डो सापसाद पर, जो उस राज्य में जिसमें अपील दाविकरण सदस्दित हैं, उच्च नायालय के न्यायादीश को लागू है, हुट्दी दाहा रियायत का हकदार होंगा।

10 सदारी की सुदिद्धाः किसी प्रशेल शहिकाुण किसे १८०० पोठाचीन रविकारी स्टॉफ क्रिकेटीर प्रत्येक मांच हैंड ची क्रीयर फ्ट्रेंक वा प्रतिक सीचे होस्तव में उपमीग किए रए पंट्रीय का इंपरें से बी भी कर ही हकदार है।।।

11. वास सुविक्षा :--- (1) किसी ग्रंपील शक्तिरण के रीठासीन शहिकारी के स्य में निवृक्त प्रत्येक व्यक्ति, साहारण भूल बाह हुदिया सें, उपलब्दता के ब्रजीन रहते हुए, केन्द्रीय -सरकार के ऐसे समूह "क" अदिकारों को अनुतेय टाईप के सरकारी विद्रान का. सी उन न्यान पर कार्य कर, रहा है . चहाँ ऐंडा बर्पोल इ.डिक्स्स प्रदेश्यित हैं, बीर समदूत्य देतन सी रहा है, किन्नीय हरस्यीर हाल क्सप्यतम्य पर दिनिर्दिछ वर्ती में शतुंहरिय कीन का उदार करने पर, स्वयंप करने का पाच होता ।

- (१) रहा किसी प्रशेष प्रतिकरम का सेटाहीन झिक्तिरों सनुबंध सबाहे है परे तरकारी निवास का सिह-सीप करता है वहा वह समस्मिति शतिरिकत अनुक्राणि कीस शास्तिक किराया संदत्त करने का दावी होता और दह केन्द्रीय सरकार के सेवजों को खानू नियमों के अनुसार वेदछल किए णान का बाबी होगा।
- (3) यहाँ किसी अपील अदिकरण का पोलकीय इविकारी, स्पित्यम (1) के अवीव सरकारी निवास की सुविधा का उपकोप नहीं करता है वहां वह उतने सकान किराया शक्ते क्या हरूकार होता छो समहत्त्व देतन के रहे केलीय करकारों के समूह "क" व्यक्तियों को वक्तेव है।

12 चिकित्सीय चपचार की कुविदाएं :--- किसी सरीत छहिकरणं का पीठासीन छहिकारी अभिवासी स्वास्ट्य सेवा इसीन नियम, 1954 में यह उपरोधित मिकिन्द्रीय उपराद इसराज इंटिसमें का हमका होता कर है स्वार में रहा कि सामा के में उसे में ह

पत् कर रोठासीन परिकारी फेटीय होता चिकित्सीय परिष्या िचन, 186८ में यथा रूपविधात गुविधानों का कृषकार होया ।

13 सर्विष्योव स्प्रदंह :-- किनी स्पीन प्रसिद्धारम हे पीजलींग सहितारी की छैवा कहाँ हैं सर्वित है सामल, विनक्षी सावत रन नियनों में कोई स्विक्सीवत स्पर्धस महीं किया गया है, महोद्दा माराके में कियाय हरकार की छसके विविग्दर के विए निरिष्ट किए पाएंगे और फेन्द्रीय सरकार हा रह पर दिनिस्पर रक्त पोठासीत ग्रविकारी पर पादह कर होगा।

14 शिवित करने की शक्त :- केन्द्रीय-सरवार को, इन नियमों के किन्हों उपरंदों को किसी वर्ग या प्रवर्ग के व्यक्तियों की दाइत शिविब करने की तक्ति होगी।

> [फा . हं. 18 /3 /93 समन्दय] ए. के. र्वन, संयुक्त सन्दिव

NOTIFICATION

New Delhi, the 4th February, 1994

G.S.P. 63(E). In exercise of the powers conferred by Section 13, read with clause (a) of sub-tention (2) of rection 36 of the hecovery of Debte Die to Barks and Financial Institution: Lat. 1963 (51 of 1993), the Central Covernment hereby makes the it flowing rules, remely :--

- 1. Short file and commencement.—(i) These rules may be called the Debts Recovery Appeliate Triumal (Salaries, Alioniences and other terms and conditions of service of Presiding Officer) Rules, 1993.
- (2) They shall come into force on the date of their publiceilon in the Official Gazette,
- 2. Definitions.—In these rules, unless the correst cinerwiss requires,-
 - (a) 'Act' means the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 151 et 1995;
 - (a) 'Presiding Clicer' means a person applicated as Pitesiting Cinem or an Appellan Tribunal mater section 9 of the Act;
 - (c) Tules meens Debis Recovery Tripmes Corries. allowances and other terms and conditions of service of Presiding Officer) Rules, 1993;
 - (d) all other words and expressions used and not defined in these rules but defined in the Act shall have the meanings respectively assigned to them in the Act.
- 5. Sziery.—The Presiding Officer of an Appellate Tribunal shell be paid such salary as admissible to serving Judge of a High Court:

Previded that in the case of an appointment of a person as a Presiding Officer, who has retired as a Judge of a High Court or who has retired from service under the Central Government or a State-Government and more is in receipt. of or has received or has become entitled to receive any restrement benefit by way of pansion, gratuity, employer's combibation to the Contributory Provident Fund or other forms of restrement benefits, the pay of such Presiding Offcar shall be reduced by the gross amount of pension or comployers convicuing is the Contributory Freedest Fund or any other form of retirement benefit items, draws of or

- A Describers allowence and city compensatory allowance. The Preciding Officer of an Appellate Tribunal that he entitled to draw destries allowance and city compensatory plawance at the rate admissible to a Judge of a righ Opera.
- 5. Leave.—A person, on appointment as a Priciling Officer in the Appointed Tribunal about the anticles to have an tollown:
 - (i) Earned leave in the rate of thirty days for every completed calendar year of service or a part thereof.
 - Provided that the leave account that he credited with carned leave in advance, in two instalments of filteen days each on the first day of January and July of every calendar year:
 - Provided that he there account shall be credited with the close of previous half year shall be carried forward to the next half year, subject to the condition that the leave to carried forward plus credit for the half year do not exceed the maximum limit of one hundred and eighty days;
- (ii) Half pay leave on medical carificate or on private affairs at the rate of twenty days in respect of each completed year of service and the leave taken for half pay leave shall be equivalent to half of the leave calary admissible during the earned leave;
- (iii) Leave on helf pay may be commuted to fill pay leave at the discretion of the President of india, provided it is taken on medical grounds and it suppressed by a medical confidence by a competent medical combonly;
- (iv) Extraonilinary leave without pay and alloweroes up-to a maximum period of one hundred and eighty days in one term of office.
- Leave Senctioning Authority.—The President of Incir risell be the authority competent to senction leave to the Presiding Officer of the Appellate Tribunal.
- 7. Pension/Provident Fund.—In casé a serving Judge or an Officer of the Central Government or State Government is buding the post of Presiding Officer, the Service renders in Appellate Tribunal will count for pension to be drawn in encordance with the gravials of the service to which he belongs the shall case be governed by the provisions of the Gazeral Provident Fund (Otamal Services) Tables, 1960. In all other cases, a person shall be estimated to Charitation Francisco. Fund (India) Funder, 1962.
 - f. Travelling Allovanoss—The Precising Officer of at Appellate Tribunal while on their or on transfer (activities journey undertaken to join the Appellate Tribunal or on the expiry of his term while the Appellate Tribunal to proceed to his home town) shall be emitted to the travelling allowances, daily allowances, transportation of personal effects and other similar matters at the name scales and at the same rates as are prescribed to the High Court Judge (Travelling Allowances). Rules. 1956.
 - 5. Leave Travel Concession.—The Pretiting Officer of an Appellate Tribunal chall be entitled to leave travel concession of the same rates and at the same scale as are applicable to a Judge of a High Court in the State in which the Appellate Tribunal is located.
- 10. Facility of conveyance.—The Frencing Officer of an Appellate Tribunal root is entitled to a rieff car and one hundred and first little of particle every month of actual constraints and performantly, whichever is less.
- 11. Accommodation.—(1) Every person appointed as a Presiding Officer of an Appellate Tribunal shall be clicible, subject to availability, to the use of official residence from the general noof accommodation of the type admissible to a Group 14 officer of his Course, Government, who is working at the major which that Appellate Indonesia is focused and discuss at activities to the property of the increase.

- (2) Where the Preciding Officer of an Appellate Tribunar occupies as official relidence beyond permissible period, he shall be liable to pay additional licence for or penal rent, as the case may be, and he chall be liable to eviction in accordance with the rules applicable to Control Government Servents.
- (5) Where the Presiding Officer of an Appellate Tribunal does not avail of facility of official recidence under currille (1), he shall be entitled to House Real Allowence as admissible to Group 'A' officers of the Ocaral Government drawing equivalent pay.
- 12. Facilities for medical treatment—The Presiding Officer of the Appellate Tribunal shall be entitled to medical treatment and hospital facilities on provided in the Contributory Health Services Scheme Finles, 1954 and in places where the Central Health Services Scheme is not in operation, the said Fredding Officer shall be entitled to the facilities as provided in the Central Services Medical Attendance Pulses, 1954.
- 17. Residuary Provision—Matter relating to the conditions of services of the Presiding Officer of an Appellane Tribunal with respect to which to express provision has been made in these rules shall be referred in each case to the Central Government for its decision and the decision of the Central Government thereon chall be binding on the said Presiding Officer.
- 14. Forest to relat.—The Central Government thall have power to relat the provisions of any of these rules in respect of any older or categories of pursons.

[No. F. 18(3)/93-Coord] A. E. JAIN, Jt. Secy.

अदिसूचना

ं नई दिल्ही, 4 फरहरी, 1994

- हा. हा. ति. 64(घ) केन्द्रीय सरकार बैंकों बीर दिहीए संस्थाओं को कोब्य ऋष इहासे अधिनियम, 1993 (1993 का 51) की हारा 36 के इच्छ (2) के स्थळंड (क) के साथ परित्र द्वारा 7 की उपबारा (१) हास् प्रकत , अस्तियों या प्रधीस करते हुए, विस्त-विचित्र नियम कराते हैं. इसते :-
- 2. रिविष्ट नाम और प्राप्त :— (ह) इत विष्टमी का नाम ऋष बहुती अधिकार (वसूनी अधिकारी और असी आधि-कारिसी तथा कर्मचारियों के बेतन और असी तथा अस्य नेवा कर्में) विषय, 1893 है।
- (Σ) है राजपत में प्रकाशक की राज्यक को प्रकृत होंगें।
- 2. शिरमाधार्य:—इत नियमी में बब तक कि संदर्भ तें झरूपा अरोकित न हो —
 - (ক) "অনিনিদ্য" ও বীকী আঁচ নিনীয় চাইলাইট ্কী সীন্তা, আম বন্ধুলী অনিনিধন, 1983 (1983 কা 51) অনিসীয় है;
 - (ख) "नियम" ने श्राण बसूनी अविशयण (बसूजी अधिकारी शीत गया अधिकारीको ह्या शमीकारिको ने बेरन गर्ग तथा शया शेरा शेरी) (नियम) अधिकारी शर्मां है।